

**NATIONAL COMPANY LAW TRIBUNAL
COURT No. – II, MUMBAI BENCH**

*** **

6. C.P.(IB)-3687(MB)/2019

*** **

Vistaar Entertainment Ventures Pvt. Ltd.

V/s

Deluxe Laboratories Pvt. Ltd.

*** **

Dated 02.03.2021

ORDER

The matter is taken on Virtual Hearing (VC). Ld. Counsel Mr. Yash Tambe appearing for the Petitioner/Operational Creditor. No representation from the side of the Respondent/Corporate Debtor. The Operational Creditor under the signature of the Director has filed a Memo of Withdrawal mentioning therein that the matter has been settled between the parties. In view of the settlement the Memo is accepted and the **Company Petition is dismissed as withdrawn** under Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

Sd/-

**MOHAMMED AJMAL
Member (Judicial)**

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Sd/-

**RAVI KUMAR DURAISAMY
Member (Technical)**